

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA
UNSTARRED QUESTION NO. 2036

TO BE ANSWERED ON WEDNESDAY, THE 07.03.2018

Appointment of Ombudsman

†2036. SHRIMATI NEELAM SONKER:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to appoint ombudsman;
- (b) if so, the details thereof;
- (c) if not, whether there is any mechanism to deal with the complaints against judges of Supreme Court and High Courts; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS
(SHRI P.P. CHAUDHARY)

(a) to (d) : Complaints received against Judges of Higher Judiciary are at present addressed through 'In house mechanism' of the Supreme Court. As per this mechanism, the Chief Justice of India is competent to receive complaints against the conduct of the Judges of the Supreme Court and the Chief Justice of the High Courts. Similarly, the Chief Justices of the High Courts are competent to receive complaints against the conduct of their Courts. There is no proposal for appointment of ombudsman.
